

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Original Application No. 1671 of 1994

DATED : 22/2/95

Hon'ble Mr. S. Das Gupta, Member(A)  
Hon'ble Mr. T.L. Verma, Member(J)

1. Kashmir Singh, S/o S. Singh, R/o Nagla Garha Post Tindayli, District Mainpuri.
2. Hoshiyar Singh S/o Sri M. Singh R/o Village Nagla Moti, Post Niokarori, Distt. Farrukhabad.
3. Munendra Singh, S/o B. Lal, R/o Village RATHERA Post Tindauli, Distt. Mainpuri.
4. Dhanpal Singh, S/o Asharfi Lal, R/o village Nagla Moti Post Neeb Karori, Distt. Farrukhabad.
5. Vinesh Singh, S/o Sri R. Ram, R/o village Nagla Moti, Post Neeb Karori, Distt. Farrukhabad.
6. Sailendra Singh, S/o Sri Devpal Singh, R/o Village Nagla Moti, Post Neeb Karori, Distt. Farrukhabad.
- 7- Ajai Pal Singh, S/o Sri Suman, R/o Village Nagla Moti, Post Neeb Karori, Distt. Farrukhabad.
- 8- Dharmendra Kumar S/o Virey Singh, R/o Village Nagla Moti, Post Neeb Karori, Distt. Farrukhabad.
9. Rakesh Chandra S/o Sri Julaf Singh, R/o Village Nagla Dharma, Post Museiyatar, Distt. Firozabad.
10. 7Wayas Ram Singh, S/o Sri Udham Singh, R/o Village Nagla Moti, Post Neeb Karori, Distt. Farrukhabad.
11. Omkar Singh, S/o Sri Raghubir, R/o Village Nagla Moti, Post Neeb Karori, Distt. Farrukhabad.
12. Arjun Singh, S/o Jagdish, R/o Village RATHERA, Post Tindauli, Distt. Mainpuri.
13. Sanjai Kumar, S/o Sri Samant Singh, R/o Village Nagla Moti, Post Neeb Karori, Distt. Farrukhabad.
14. Atam Prakash, S/o Sri Dhanpat Singh, R/o Village Saidrajeypur, Post. Sirathu, Distt. Allahabad.

Applicants.

By Advocate Shri S.C. Tripathi.

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, N.Rly. Allahabad.

O R D E R (Oral)

By Hon'ble Mr. S. Das Gupta, Member(A)

Heard, Shri S.C. Tripathi, learned counsel for the applicant.

2. The case of the petitioners is that they are the children of Railway Employees who did not participate in the Railway Strike of 1974 and were assured certain concessions including special consideration in respect of the children for appointment in the Railways. The petitioners contend that after attaining the majority they have applied for being granted concession of appointment under the railways but, the same has not been considered so far.

3. The learned counsel for the petitioner has drawn our attention to representation dated 31.12.1992(Annexure-V) which has been submitted to the Railway Minister by All India SC/ST Railway Employees Association, Northern Railway, Allahabad Division in this regard.


4. We are of the view that at this stage it will be sufficient to give a direction to the respondents that the said representation dated 31.12.1992 submitted by the All India SC/ST Railway Employees Association @in a representative capacity be considered and disposed of by a reasoned and speaking order within a period of 3 months from the

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date of communication of this order. The petition is disposed of at the admission stage with the above direction. There shall be no order as to costs.

  
Member (J)

  
Member (A)

/M.M./